

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 397 of 2013 (SZ) (THC)  
(WP.No.3605 of 2008, High Court of Madras)**

Applicant(s)

Respondent(s)

Suomotu proceedings initiation against the unscientific evacuation of accumulated waste leading to environmental pollution and health problems

The State of Kerala rep by its Chief Secretary, Secretariat, Thiruvananthapuram and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

Mrs.Rema Smirithi for R-1 to R-3, R-8, R9, R10, R-11,R-13 and R-15  
Mr.K.R. Harin for R-4  
Mr.Abu Backer for R5 & R21  
R. Vinoth Kumar for R-6 & R24  
M/s.S.Jamal for R7  
B.S.Krishnan Associates for R-12

Mr.Su. Srinivasan for R16 & R18  
M/s.A.V.Arun and People Counsel for Social Justice for R14  
Mrs.C.Sangamithrai for R17  
Mr.P.B.Sahasranaman for R20  
M/s.V.M.Kurian K.T.Thomas for R22  
M/s.Dinesh Mathew  
J.Murikan for R19 & R23

Note of the Registry	Orders of the Tribunal
Item No.1	<p>Date: 23<sup>rd</sup> November, 2017</p> <p>The respondent No.10, Kerala State Pollution Control Board (Board) filed an additional report by way of an affidavit of the Senior Environmental Engineer. It is submitted by the learned counsel appearing for the Board that the details from the Corporation of Cochin are yet to be received.</p> <p>The learned counsel appearing for the Cochin Corporation</p>

submitted that he was instructed that the report was submitted before the Board on 17.10.2017. The learned counsel appearing for the Board submits that till November, 2017, report has not been received, as stated in the affidavit.

The learned counsel appearing for the Cochin Corporation is directed to get a copy of the report submitted to the Board and make it available to the learned counsel appearing for the Board if the original has not been received by the Board, within a week.

List the matter on 05.12.2017.

....., JM  
(Justice M.S.Nambiar)

